

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 187/MP/2013**

- Subject : Non-compliance of Regulations 6.4.6, 6.4.9 and 2.3.1.5 of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations 2010 and Regulations 7.2 of Central Electricity Regulatory Commission (Unscheduled Interchange charges and related matters) (second amendment) Regulations 2012 endangering the secured grid operation in Southern Region by consistent under injection of power by M/s. Meenakshi Energy Private Limited (MEPL), Nellore.
- Date of hearing : 16.2.2016
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member
- Petitioner : Southern Regional Load Despatch Centre
- Respondents : Meenakshi Energy Private Limited & others
- Parties present : Ms. Jayantika Singh, SRLDC  
Shri Sitesh Mukherjee, Advocate, MEPL  
Shri Jafar Alam, Advocate, MEPL  
Shri Deep Rao, Advocate, MEPL  
Shri Mazag Andrabi, Advocate, MEPL  
Shri Himanshu Mishra, MEPL  
Shri Venkateshanm  
Shri Anil Thomas

**Record of Proceedings**

Learned counsel for Meenakshi Energy Private Limited submitted that the Commission vide order dated 13.10.2015 had directed Member-Secretary, SRPC to investigate into the incidence of gaming by MEPL and submit a report to the Commission. Learned counsel for the petitioner submitted that SRPC has submitted its report to the Commission. However, copy of the report has not been served on the respondents. Learned counsel for the petitioner requested the Commission to direct SRPC to serve copy of the report on the respondents to file their responses to the report.

2. The representative of SPRC handed over the copy of the report to the learned counsel for MEPL and the representative of SRLDC.

3. After hearing the learned counsel for MEPL, the Commission directed MEPL and SRLDC to file their replies to the report of SRPC by 22.2.2016. The Commission directed that due date of filing the replies should be strictly complied with. No extension shall be granted on that account.

4. The Commission directed to list the petition on 1.3.2016.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**